

**CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH**  
**JABALPUR**

**Original Application No.200/00197/2021**

Jabalpur, this Tuesday, the 16<sup>th</sup> day of March, 2021

**HON'BLE SHRI RAMESH SINGH THAKUR, JUDICIAL MEMBER**  
**HON'BLE MS. NAINI JAYASEELAN, ADMINISTRATIVE MEMBER**



Jhagroo, S/o Late Shri Khuman, Aged about 73 years,  
 Occupation- Retd. Subedar Darwan,  
 Ordnance Factory Itarsi, Personal No. 011125  
 R/o C/o Shri Umesh Kumar Rajak  
 H.No. 2/6, Near Sanjeevani Hospital,  
 Bilaspur (CG)-495001

-Applicant

(By Advocate – **Shri S.K.Nandy**)

**V e r s u s**

1. Union of India, through Ministry of Defence,  
 South Block, New Delhi 110011
2. Chairman-cum-Director General  
 Ordnance Factory Board  
 10-A Saheed Khudiram Bose marg,  
 Kolkata 700001 (WB)
3. General Manager, Ordnance Factory Itarsi  
 District Hoshangabad (MP)-461001
4. Controller of Defence Accounts Pension 1  
 Draupadi Ghat, Allahabad (UP)-211014

- Respondents

(By Advocate – **Shri S.P.Singh**)

**O R D E R(ORAL)****By Ramesh Singh Thakur, JM:-**

Heard.

2. This Original Application has been filed against the inaction of the respondent department whereby the authorities have not refixed the pension after giving first ACP to the applicant.

3. Precisely the case of the applicant is that the applicant has served under the Union of India, Ministry of Defence, Ordnance Factory. The applicant was appointed in the year 1973 as Darwan and retired from the post of Subedar Darwan. As per the ACP Scheme the applicant was given first and second ACP in the grade pay of Rs. 2400/- and Rs. 4200/- as per order dated 27.08.2014. The applicant has been paid arrears of pay in pursuance of the said factory order. However, the applicant's pension has not been revised by taking into account the financial up-gradation granted to him in the grade pay of Rs. 2400/- and Rs. 4200/-. Thus the applicant has preferred series of representations but the respondents have not decided the same.





4. At this stage learned counsel for the applicant submits that the applicant will be satisfied if the respondents are directed to decide Annexure A/3 in a time bound manner.
5. Learned counsel for the respondents submits that he has no objection if the Original Application is disposed of in above manner.
6. We have considered the matter and we are of the view that the natural justice will be met if the competent authority of the respondents is directed to decide the representation filed at Annexure A-3 in a time bound manner.
7. Resultantly, the competent authority of the respondents is directed to decide the applicant's representation filed at Annexure A-3 within a period of eight weeks after receiving the copy of this order.
8. Needless to say that the respondents shall pass the reasoned and speaking order. Respondents shall also deal with all the contentions raised in the representation filed at Annexure A-3.
9. With these observations, this Original Application is disposed of at admission stage itself.
10. However, is it made clear that this Court has not commented anything on the merits of the case.

11. Applicant is directed to make available copy of O.A. as well as copy of today's order to the competent authority of the respondents.

**(Naini Jayaseelan)**  
**Administrative Member**  
rn



**(Ramesh Singh Thakur)**  
**Judicial Member**